

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1905(KB)2019
IA(I.B.C)/1433(KB)2023, IA(I.B.C)/1390(KB)2023,
IA(I.B.C)/1432(KB)2023, IA(I.B.C)/1513(KB)2023,
IA(I.B.C)/1616(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH NOVEMBER, 2023, 10:30 A.M

IN THE MATTER OF	STATE BANK OF INDIA VS N.S ENGINEERING PROJECT PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rahul Pararampuria, PCS] For the Resolution Professional
Mr. Anil Anchalia, RP-in-Person]

Mr. Gaurav Mathur, Adv.] For the Suspended Board in IA(I.B.C)/1432(KB)2023
Mrs. Swati Agarwal, Adv.] and IA(I.B.C)/1433(KB)2023

ORDER

1. Ld. Counsel for the Resolution Professional present. Ld. Counsel for the Suspended Board present.
2. **IA(I.B.C)/1433(KB)2023 and IA(I.B.C)/1432(KB)2023:**
 - a. Registry is directed to issue notice to all the Respondents by way of speed post and by e-mail and place the tracking information on record.
 - b. Ld. Counsel appearing for the Resolution Professional is directed to file reply affidavit within a period of three weeks.
 - c. List this matter for arguments on **14.12.2023**.
3. **IA(I.B.C)/1513(KB)2023:**
 - a. This application was admitted by an order dated 31.03.2023 and Mr. Anil Anchalia having Registration No. IBBI/IPA-001/IP-P00049/2017-2018/10123 appointed as IRP/RP.

- b. Ld. Counsel appearing on behalf of the RP states that EOI in Form-G was published in the newspaper on 30.05.2023 and it is further submitted that last date for submission of EOI was on 14.06.2023.
- c. Ld. Counsel appearing for the RP also submits that three Resolution Plans were received till the due date i.e., 03.08.2023 and, therefore, RP requested the COC to approve the CIRP extension for a period of 90 days and the same was approved by the COC with 100 per cent voting.
- d. In view of the above facts and circumstances, we extend the CIRP period by 90 days from 26.09.2023 and, accordingly this application is allowed and disposed of.

4. IA(I.B.C)/1390(KB)2023:

- a. This application has been filed by the Liquidator to place on record the 3rd Progress Report, which is placed at page 8 onwards. This application is supported by an affidavit which is placed at page 5 onwards. The 3rd Progress Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.

5. IA(I.B.C)/1616(KB)2023:

- a. This application has been filed by the Liquidator to place on record the 4th Progress Report, which is placed at page 8 onwards. This application is supported by an affidavit which is placed at page 5 onwards. The 4th Progress Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.

Arvind Devanathan
Member (Technical)

Bidisha Banerjee
Member (Judicial)